

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI

Original Application No. 497/2025

IN THE MATTER OF:

Paramjeet Mankotia

...Applicant

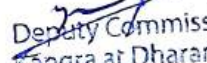
Versus

State of Himachal Pradesh & Ors.

...Respondents

INDEX

Sr. No.	PARTICULARS	PAGES
01.	Reply on behalf of Respondent No.1 to 5 & 7 alongwith supporting affidavit	1 to 16
02.	<u>Annexure R-1.</u> Copy of the report of Panchayat dated 20-01-2026	17
03.	<u>Annexure R-2.</u> Copy of the FIR dated 28-06-2025	18 to 22
04.	<u>Annexure R-3(Colly)</u> The latest photographs of the site dated 20-01-2026	23 to 24
05	Vakalatnama	25


Deputy Commissioner
Kangra at Dharamshala

FILED THROUGH

COUNSEL FOR THE RESPONDENTS No.1 to 5 & 7



ANIL JARYAL

Chamber No.109, Block-03

Delhi High Court.

Email: aniljaryal07@gmail.com

Dated: ._____.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

Original Application No. 497/2025

IN THE MATTER OF:

Paramjeet Mankotia

...Applicant

Versus

1. State of Himachal Pradesh, through its Principal Secretary, Department of Forest, Shimla-2.
2. Principal Chief Conservator of Forest, Himachal Pradesh, Shimla-171001.
3. Divisional Forest Officer, Nurpur, Himachal Pradesh.
4. Range Officer, Forest Department, Jawali District Kangra, Himachal Pradesh.
5. Deputy Commissioner, Kangra, DC office, Kangra at Dharamshala, Himachal Pradesh.
6. Poonam Devi, President, Gram Panchayat Sidhpurghar Tehsil Jawali District Kangra, Himachal Pradesh.
7. Secretary, Gram Panchayat Sidhpurghar Tehsil Jawali District Kangra, Himachal Pradesh.
8. Sachin Guleria, Contractor and Committee member, Gram Panchayat Sidhpurghar Tehsil Jawali District Kangra, Himachal Pradesh.

Deputy Commissioner
Kangra at Dharamshala

...Respondents

ATTESTED

Oath Commissioner
Dharamshala

**REPLY TO THE ORIGINAL APPLICATION ON BEHALF OF
RESPONDENT NO. 1 to 5 & 7.**

Respectfully showeth:

PRELIMINARY OBJECTIONS:

1. That the present Original Application has been filed on misconceived assumptions, selective facts and exaggerated apprehensions, and does not disclose any deliberate or intentional violation of environmental laws by the answering respondents. It is submitted that the answering respondents are statutory public authorities, entrusted with protection of forest resources as well as public safety, and have no adverse or private interest in the matter.

2. That it is submitted that the limited work/activity undertaken by the authorities merely consists of construction of a small protective sitting platform (Tiyala) around an existing standing Banyan tree with the sole object to safeguard, prevent and protect the 200 years old tree, and to prevent the soil erosion around its base ensuring public safety.

Further the limited activity complained of was undertaken purely as a preventive and protective measure, keeping in view the advanced age of the Banyan tree, heavy public footfall, proximity to a government school and recurring incidents of heavy rainfall and natural calamities in the region. The action is preventive, protective, and environmentally beneficial rather than harmful.

It is pertinent to mention here that the construction activity has already been stopped, demonstrating the bona fides of the answering respondents and their respect for environmental concerns. Copy of the report of Panchayat is attached herewith as **Annexure R-1**.

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

**Oath Commissioner
Dharamshala**

3. That the applicant has no cause of action whatsoever against the replying respondents to maintain or institute the present application, and the same is therefore liable to be dismissed in limine.
4. That the present application is not maintainable in view of **Section 18 of the National Green Tribunal Act, 2010**, which exhaustively enumerates the categories of persons entitled to approach this Hon'ble Tribunal. The applicant does not fall within any of the classes specified under Section 18(2), inasmuch as the applicant is neither a *person aggrieved*, nor a *representative body*, nor a *person acting bona fide in the interest of environmental protection*. The application fails to disclose any direct, legal, or proximate injury caused to the applicant, and no material has been placed on record to establish a genuine or substantial environmental concern by the applicant. A mere busybody interest, generalized grievance, or remote apprehension cannot confer locus standi under Section 18 of the Act. In the absence of a legally recognizable standing as contemplated by the Act, the present application is liable to be dismissed at the threshold as not maintainable.
5. That the applicant has not approached this Hon'ble Tribunal with clean hands and has concealed the true and material facts in the application. It is submitted that a false and concocted story has been projected to give negative shape to a protective work initiated by the concerned Gram Panchayat. It is submitted that the replying respondents as well as the executing agency never had any intention of destroying this tree; rather, the aim is to protect the said tree, which is revered in Hindu society. The said tree is revered by locals for worship and provides shade to the community.
6. That it is respectfully submitted that the present application is motivated by personal disputes and is not based on any environmental damage. The applicant has filed the present application before the Hon'ble Tribunal on

Deputy Commissioner
Kangra at Dharamshala

ATTESTED
Oath Commissioner
Dharamshala

false and concocted facts, which is nothing but only a counter blast to the criminal proceedings initiated against the applicant at the instance of respondent No. 8, who has lodged an FIR No. 0083 dated 28/06/2025 under section 126(2), 115(2), 352, 3 (5) of The Bharatiya Nyaya Sanhita, 2023 in police station Jawali, District Kangra H.P. against the applicant and her husband. Copy of the FIR dated 28-06-2025 is attached herewith as **Annexure R-2** for then kind perusal of this Hon'ble Tribunal. It is submitted that the replying respondents have not undertaken any activity at the site which could have caused damage to the existing old tree, as alleged by the applicant, rather made an attempt to protect the old religious tree by sanctioning funds on the request of concerned Gram Panchayat i.e. Gram Panchayat Sidhpurghar. It is further submitted that by constructing a *Tiyala* around the said old tree, its longevity has been enhanced, and an attempt has also been made to reduce the life threat looming over the lives of the students and teachers of the adjoining school. It is further submitted that there was never any intention on the part of the executing agency to damage the said tree, keeping in view its spiritual, mythological, and cultural significance to the general public of the area, rather an attempt has been made to protect the said old tree. The application is based on false, frivolous, and concocted facts and, therefore, deserves to be dismissed.

7. It is further submitted that the platform has been constructed at a safe radial distance from the trunk, without any excavation within the critical root zone. No concrete has been laid touching the base of the tree. Adequate soil permeability has been maintained to ensure uninterrupted water infiltration and root respiration. Therefore, the activity does not constitute any ecological disturbance or non-forest use.

8. That is respectfully submitted no tree has been felled, no forest land has been diverted, leased, or put to any commercial or construction activity

ATTESTED

Oath Commissioner
Dharamshala

Deputy Commissioner
Kangra at Dharamshala

unrelated to forest conservation. Thus, in absence of any diversion of forest land, tree felling, or commercial use, the activity does not attract the provisions of Forest (Conservation) Act, 1980. Protective or conservation measures cannot be termed as 'non-forest use'. Hence, the Original Application is unsustainable.

9. In the present case, the applicant has failed to show any pollution, ecological disturbance, tree cutting, habitat destruction, or degradation of forest land. In absence of any demonstrable environmental harm or statutory contravention, the Original Application does not raise any substantial environmental question warranting adjudication by this Hon'ble Tribunal and is liable to be dismissed at the threshold.
10. That the present application is false, frivolous and has been filed just to harass the replying respondents and as such the same is liable to be dismissed.

REPLY ON MERITS:

11. That the contents alleged in Para No. 1 of the application are admitted to the extent that petitioner is a permanent resident of village Sidhpurghar, Tehsil Jawali, District Kangra H.P., and formal elected representative of Gram Panchayat Sidhpurghar. The remaining contents alleged in this para of the application are denied for want of knowledge.
12. That the contents alleged in Para No. 2 of the application are denied being wrong and incorrect. It is necessary to mention here that by constructing a *Tiyala* around the said old tree, its longevity has been enhanced, and an attempt has also been made to reduce the life threat looming over the lives of the students and teachers of the adjoining school. It is further submitted that there was never any intention on the part of the executing agency to damage the said tree, keeping in view its spiritual, mythological, and cultural significance to the general public of the area,

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

rather an attempt has been made to protect the said old tree. It is necessary to mention here that the said tree is very old, and its branches have spread extensively, reaching the adjacent Government Senior Secondary school Sidhpurghar. Given its age, the tree posed a risk of falling at any time, potentially causing loss of life and property, especially considering the recent heavy rainfall and landslides in Himachal Pradesh, and to mitigate this risk, the local Gram Panchayat has taken a small but significant step. It is further submitted that the construction of a cemented sitting area (Tiyala) is aimed at protecting the tree, providing it supports, and allowing people to sit under its shade without causing any harm to the tree itself. It is also submitted that, the banyan tree holds significant cultural and religious importance in Hindu scriptures, and locals worship it. The Gram Panchayat's efforts are aimed at preserving this revered tree. However, the applicant has presented this initiative in a negative light before the Hon'ble Tribunal.

13. That the contents of Para No. 3 of the application are wrong, false, and concocted and are therefore specifically denied. It is submitted that no such activity has been undertaken or is being undertaken at the site by the executing agency concerned which violates the provisions of the Forest (Conservation) Act, 1980 or the National Green Tribunal Act, 2010. The land in question is not being used for the non-forest purpose, rather an attempt is being made to protect the old spiritual tree.

14. That the contents of Para No. 4 of the application are admitted to the extent that the Deputy Commissioner, Kangra at Dharamshala has approved and granted administrative-cum-expenditure sanction amounting to Rs. 2.00 lakh vide Order No. Kangra/Yojna/VKY/3891 dated 28.09.2023 for the construction of a *Tiyala* (community sitting place) in front of Sidhpurghar School in Ward No. 3. It is submitted that the said work is being executed by the concerned executing agency after

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

adopting and completing all required codal formalities strictly in accordance with the relevant scheme guidelines. It is emphatically submitted that, in view of the above, no such activity has been undertaken or is being undertaken by the executing agency concerned which violates any provision of the Forest (Conservation) Act, 1980 or the National Green Tribunal Act, 2010. It is further humbly submitted that by constructing a protective barrier (TIYALA) around the tree, the executing agency was attempting only to save this invaluable heritage of the Forest Department as well as the Himachal Pradesh Government and preserve it for future generations.

15. That the contents alleged in para no. 5 of the application are pertaining to the record of the proceedings of Gram Panchayat Sidhpurghar. Hence, needs no specific submissions.

16. That the contents alleged in para no. 6 of the application are admitted to the extent that Gram Panchayat Sidhpurghar started the construction of Tiyala (concrete sitting space), through contractor. The remaining contents alleged in this para of the application are denied being wrong and incorrect. It is again submitted that the Gram Panchayat's efforts are aimed at preserving this revered tree. However, the applicant has presented this initiative in a negative light before the Hon'ble Tribunal.

17. That the contents of Para No. 7 of the application are wrong, incorrect, fabricated, and are therefore wholly denied. It is further submitted that the standing Banyan tree, situated in front of the Government Senior Secondary School in village Sidhpurghar, is a very old tree, approximately more than 200 years in age, and there is regular footfall beneath the said tree by students, teachers, parents of students, and other local residents of the village. The tree also posed a risk of falling at any time, potentially causing loss of life and property, especially considering the recent heavy rainfall and landslides in Himachal Pradesh, and to


Deputy Commissioner
Kangra at Dharamshala

ATTESTED


Oath Commissioner
Dharamshala

mitigate this risk, the local Gram Panchayat has taken a small but significant step. It is further submitted that the construction of a cemented sitting area (*Tiyala*) is aimed at protecting the tree, providing it supports, and allowing people to sit under its shade without causing any harm to the tree itself. It is further humbly submitted that the said Banyan tree is also associated with the spiritual and religious sentiments of the Hindu community, and there exists a long-standing tradition of worshipping the said tree on various festivals and auspicious occasions. The construction of a *Tiyala* (platform) around the tree will not only enhance and extend its lifespan but will also provide a suitable place for devotees to sit and perform religious rituals. It is also pertinent to submit that no resident or intellectual from the applicant's village has raised any objection to the construction of the said *Tiyala* around the old Banyan tree, except the applicant herself who is a former Panchayat representative and is having political differences with the present Panchayat representatives. It is also submitted that no damage has been occurred or will be occur to the said old Banyan tree or its roots due to the construction of approved *Tiyala*, as the same is being constructed for the protection of the said tree. The latest photographs of the site dated 20/01/2026 are being annexed herewith as **Annexure R3 (Colly)**. It is submitted that the said work is being executed by the concerned executing agency after adopting and completing all required codal formalities strictly in accordance with the relevant scheme guidelines. The concerned Gram Panchayat has even passed a resolution no. 8 dated 24/02/2025 to constitute a committee for execution of said approved. It is further submitted that the construction of approved *Tiyala* has presently been completely stopped by the concerned executing agency, as the applicant allegedly committed an assault upon the members of the construction committee, and to which an FIR No. 0083 dated 28/06/2025 under section 126(2), 115(2), 352, 3 (5) of The

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Deputy Commissioner
Dharamshala

Bharatiya Nyaya Sanhita, 2023 has been lodged in police station Jawali, District Kangra H.P. against the applicant and her husband, on the complaint of respondent No. 8 on the directions of Ld. Judicial Magistrate First Class Jawali, District Kangra H.P.

18. That the contents of Para No. 8 of the application needs no submissions being matter of revenue record.

19. That the contents of Para No. 9 of the application are admitted to the extent of the revenue record. It is again submitted that Gram Panchayat's efforts are aimed at preserving this revered tree. However, the applicant has presented this initiative in a negative light before the Hon'ble Tribunal.

20. That the contents of Para No. 10 of the application needs no submissions being legal reproduction of the bare language of section 29 of The Indian Forest Act, 1927.

21. That the contents alleged in Para No. 11 of the application are also denied being a wrong and concocted statement. It is submitted that no such any activity has been taken by the replying respondents in the matter, whereas by constructing a protective barrier (TIYALA) around the tree, the executing agency was attempting only to save this invaluable heritage of the Forest Department as well as the Himachal Pradesh Government, and preserve it for future generations, nothing else. The applicant has approached the Hon'ble Tribunal on the basis of false and concocted story due to political revelry with the elected Panchayat members, and is only a counter blast to the criminal proceedings initiated against the applicant at the instance of respondent no. 8, who has lodged an FIR no. 0083 dated 28/06/2025 under section 126(2), 115(2), 352, 3 (5) of The Bharatiya Nyaya Sanhita, 2023 in police station Jawali, District Kangra

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

Ld. Judicial Magistrate First Class Jawali, District Kangra H.P.

22. That the contents alleged in Para No. 12 of the application needs no submissions being matter or record.
23. That the contents alleged in Para No. 13 of the application needs no submissions being matter or record. It is submitted that our elders often built platforms (Tiayals) beneath Banyan and Peepal trees and placed clay pitchers filled with water for passersby. These shaded spaces allowed people to rest and drink cool water while travelling. Even today, hundreds of such platforms still exist beneath these trees and such trees themselves continue to survive.
24. That the contents of Para No. 14 of the application needs no submissions being legal reproduction of the bare language of section 30 of The Indian Forest Act, 1927.
25. That the contents alleged in Para No. 15 of the application needs no submissions being matter or record.
26. That the contents alleged in Para No. 16 of the application are denied being wrong and incorrect. It is again submitted that the construction of a cemented sitting area (Tiyala) is aimed at protecting the tree, providing it supports, and allowing people to sit under its shade without causing any harm to the tree itself. It is also submitted that the tree posed a risk of falling at any time, potentially causing loss of life and property of the adjoining school and considering the recent heavy rainfall and landslides in Himachal Pradesh, to mitigate this risk, the protection of the said tree is very much required. The respondents are not having any intentions to damage the said tree.
27. That the contents alleged in Para No. 17 of the application are denied being wrong and incorrect. It is again submitted that Gram Panchayat's efforts are not damaging, but aimed at preserving this revered tree. The


Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

applicant has presented this initiative in a negative light before the Hon'ble Tribunal. The contents of the FIR so lodged against the applicant itself shows that the applicant along-with her husband had obstructed the proper execution of alleged work, just in order to satisfy her political revelry with the elected members of Gram Panchayat. It is further submitted that since no act whatsoever has been taken or will be taken by the replying respondents which could cause any damage to the said tree; therefore, the question of any criminal liability on this account does not arise at all. It is further submitted that elections of Panchayati Raj Institutions in the State of Himachal Pradesh are scheduled to be held in near future, and present proceedings appear to have been initiated by the applicant with an oblique motive to gain political mileage by unnecessarily invoking public sentiment, rather than for any genuine grievance.

28. That the contents of Para No. 18 of the application needs no submissions being legal reproduction of the bare language of section 33 of The Indian Forest Act, 1927.
29. That the contents alleged in Para No. 19 of the application are denied being wrong and incorrect. It is again submitted that Gram Panchayat's efforts are not damaging, but aimed at preserving this revered tree.
30. That the contents alleged in Para No. 20 of the application are denied being wrong and incorrect.
31. That the contents of Para No. 21 of the application needs no submissions being legal reproduction of the bare language of section 2 of The Forest Conservation Act, 1980.
32. The contents alleged in Para No. 22 of the application are denied being a wrong, concocted, and fabricated. It is submitted that no one is taking unauthorized possession over the marked land of Forest Department/State Government, if applicable, hence question for obtaining NOC from the

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

relevant department is does not arise. It is further submitted that by constructing a *tiyala* around the said old tree, the executing agency was only attempting to protect the valuable property of Forest Department in larger public interest of the area. The replying respondents are not having any intentions to damage the said old tree or its roots.

33. That the contents of Para No. 23 of the application are denied being a wrong, and incorrect. It is submitted that no such activity has been carried out at site by the replying respondents in violation of the provisions of law. It is further submitted that the construction of *tiyala* around the said coded tree, and at a safe distance from its major roots, was undertaken solely with the intention of protecting the forest property for long term and for no other purpose. It is also submitted that the protection of the said old tree is also necessary to mitigate the life threat looming over the lives of the students and teachers of the adjoining school as the tree also posed a risk of falling at any time, especially when the State of Himachal Pradesh has recently faced heavy rainfall landslides and disasters during the rainy season in the year 2025.

34. That the contents of Para No. 24 of the application needs no submissions being legal reproduction of the bare language of section 3A of The Forest Conservation Act, 1980.

35. That the contents of Para No. 25 of the application needs no submissions being legal reproduction of the bare language of section 3A of The Forest Conservation Act, 1980.

36. That the contents alleged in para no. 26 of the application are denied being wrong and incorrect. The forest land is not being used for any non-forest purpose.

37. That the contents of Para No. 27 of the application needs no submissions being legal in nature. However, it is necessary to mention here that the judgments and law so relied upon by the applicant is this para of the

ATTESTED

Oath Commissioner
Dharamshala

Deputy Commissioner
Kangra at Dharamshala

application are not applicable in the present case, as the actions of the respondents were undertaken solely to protect the forest property, namely the Banyan tree, and to maintain a clean, oxygen-rich environment in the larger public interest of the area.

38. That the contents of Para No. 28 of the application needs no submissions being legal in nature.

39. That the contents alleged in Para No. 29 of the application are also denied being a wrong and incorrect. It is again submitted that Gram Panchayat's efforts are not damaging, but aimed at preserving this revered tree, and only a limited and bona fide protective measure was undertaken to safeguard the forest property and the standing tree in larger public interest, and nothing beyond that. It is further submitted that even such protective activity has now been completely stopped due to the quarrelsome conduct of the applicant due to her political revelry with the elected representatives of Gram Panchayat Sidhpurghar. The allegations made by the applicant are misconceived. It is again submitted that the applicant has been indulging in unauthorized acts, including disturbing law and order and making physical threats/attacks upon the construction committee, due to which the construction committee has now refrained from remaining at the site.

40. That the contents of Para No. 30 of the application are denied for want of knowledge.

41. That the contents of Para No. 31 of the application are also denied being wrong and incorrect.

42. That the contents alleged in Para No. 32 of the application are denied being wrong and incorrect. It is necessary to mention here that by constructing a *Tiyala* around the said old tree, its longevity has been enhanced, and an attempt has also been made to reduce the life threat looming over the lives of the students and teachers of the adjoining

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala

school. It is further submitted that there was never any intention on the part of the executing agency to damage the said tree, keeping in view its spiritual, mythological, and cultural significance to the general public of the area, rather an attempt has been made to protect the said old tree.

43. That the contents alleged in Para No. 33 of the application are denied being wrong and incorrect. It is submitted that the applicant has not approached this Hon'ble Tribunal with clean hands and has concealed the true and material facts in the application. It is also submitted that a false and concocted story has been projected to give negative shape to a protective work initiated by the concerned Gram Panchayat with public funds. It is submitted that the replying respondents as well as the executing agency never had any intention of destroying this tree; rather, the aim is to protect the said tree, which is revered in Hindu society. The said tree is revered by locals for worship and provides shade to the community.

44. That the contents alleged in para no. 34 of the application needs no submissions being legal in nature. However, it is necessary to mention here that the protective steps were being taken up by the work executing agency to protect the tree during the construction of the alleged Tiyala (cemented sitting place). The attention of the executing agency was solely directed towards protecting and preserving the standing old Banyan tree, which is property of the Forest Department as well as of local public. It is further submitted that a complete soil layer has also been provided around the tree, and nothing has been done that could cause damage to this forest property. The latest photographs taken at the site have already been annexed herewith as Annexures R-1 and R-5(I) for the kind perusal of this Hon'ble Court. The legal judgment so cited by the applicant in this para of the application is not applicable in the present case.

Deputy Commissioner
Kangra at Dharamshala

ATTESTED

Oath Commissioner
Dharamshala


45. That the contents alleged in para no. 35 of the application needs no submissions being legal in nature.
46. That the contents alleged in para no. 36 of the application needs no submissions for want of knowledge.
47. That the contents alleged in para no. 37 of the application are denied being wrong and incorrect. The applicant has not exhausted the alternative remedies, and directly approached the Hon'ble Tribunal on the basis of false and concocted facts.
48. That the contents alleged in para no. 38 of the application needs no submissions being legal in nature.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Court may kindly take the reply/response of the answering respondents on record and dismiss the application of the applicant being devoid on merits with exemplary cost.

ATTESTED

Oath Commissioner
Dharamshala


Deputy Commissioner
Kangra at Dharamshala

FILED THROUGH
COUNSEL FOR THE RESPONDENTS No.1 to 5 & 7



ANIL JARYAL
Chamber No.109, Block-03
Delhi High Court.
Email: aniljaryal07@gmail.com

Dated: 9.2.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

Original Application No. 497/2025

IN THE MATTER OF:

Paramjeet Mankotia

...Applicant

Versus

State of Himachal Pradesh & Ors.

...Respondents

Affidavit in support of reply to the O.A. No. 497/2025 on behalf of respondents no. 1 to 5 & 7

I, Hemraj Bairwa son of Sh. Ramkaran Bairwa, Aged 39 years, presently posted as Deputy Commissioner, Kangra at Dharamshala do solemnly hereby declare on oath as under:-

1. That the accompanying reply to the O.A. has been prepared at my instance and under my instructions.
2. That the contents of reply in preliminary Objections in para no. 1 to 10 and reply on merits in para no. 1 to 48 are true and correct to the best of my knowledge and information derived from the official record. No part of its false and nothing has been concealed there from.

ATTESTED

**Oath Commissioner
Dharamshala**

**Deponent Commissioner
Kangra at Dharamshala**

Verification:-

That the deponent further declares that the contents of the above affidavit in para No. 1 & 2 are true and correct to the best of my knowledge and belief. No part of it is false and nothing has been concealed there from.

Verified at D/sala on this 9th day of Feb., 2026

**Deputy Commissioner
Kangra at Dharamshala
Deponent**



Certified that the this affidavit has been read over and explained to Hemraj Bairwa in English to Hindi to the Hemraj Bairwa Deponent who declared to have perfectly understood the same at the time of making thereof.
Oath Commissioner

Certified that the above was declared on oath before me at D/sala this day of 9-02-2026 by Hemraj Bairwa deponent, who is personally known to me/identified by Rakesh Kumar who is personally known to me.
Oath Commissioner

No. 2915 Date 9.2.26 Time 3:45 PM
Deponent Identified by Rakesh Kumar
Sig. of the Identifier
Oath Commissioner

Annexure R-1



कार्यालय ग्राम पंचायत सिद्धपुरघाड़

विकास खण्ड फतेहपुर, जिला कांगड़ा (हि.प्र.)

प्रस्ताव संख्या..... अध्यक्षता..... दिनांक 20-01-2026
विषय : Certificate

It is certified that execution of works of Tijala
(Community Sitting Place) in front of Siddhpurghar
School ward No.3 Sanction by the Deputy Commissioner
Kangra at Dhamshala dated 23-09-2023 vide the
letter No VKV/2023/541 has been stopped due
to legal proceeding under consideration with
local Police station as well as honorable NGT Delhi.

Panchayat Secretary
O.P. Siddhpurghar
Dev. Block Fatehpur

Attested
By
Naib Tensid
Dheramshala

Annexure R-2

H.P.POLICE/हिमाचल प्रदेश पुलिस
I.I.F.-I /एकीकृत जाँच फार्म-I

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(बी. एन. एस. एस. धारा 173 के अन्तर्गत)

1. District (ज़िला): POLICE DISTRICT NURPUR P.S.(थाना): JWALI Year(वर्ष): 2025
FIR No(प्र.सू.रि.सं.): 0083 Date & Time of FIR (एफआईआर की तिथि / समय): 28/06/2025 05:50 PM

S.No.(क्र.)	Acts(अधिनियम)	Sections(धारा(एँ))
1	THE BHARATIYA NYAYA SANHITA (BNS), 2023	126(2)
2	THE BHARATIYA NYAYA SANHITA (BNS), 2023	115(2)
3	THE BHARATIYA NYAYA SANHITA (BNS), 2023	352
4	THE BHARATIYA NYAYA SANHITA (BNS), 2023	3(5)

3. (a) Occurrence of offence (अपराध की घटना):

1. Day(दिन): Friday Date From(दिनांक से): 14/03/2025 Date To(दिनांक तक): 14/03/2025
Time Period (समय अवधि): Pahar 4 Time From (समय से): 10:45 AM Time To (समय तक): 11:00 AM
(b) Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई): Date(दिनांक): 14/03/2025 Time (समय): 11:30 AM
(c) General Diary Reference (रोजानामाचा संदर्भ): Entry No.(प्रविष्टि सं.): 029 Time (समय): 28/06/2025 05:27 PM

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S (थाना से दूरी और दिशा): NORTH, 12 Km(s) Beat No(बीट सं.) 5-SIDHPUR GHAR
(b) Address(पता): SIDHPURGHAR, JAWALI
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो)
Name of P.S(थाना का नाम): District(State)(ज़िला(राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name(नाम): SACHIN GULERIA
(b) Father's Name (पिता का नाम): BUDHI SINGH
(c) Date/Year of Birth (जन्म तिथि /वर्ष): 2000 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)(पहचान विवरण(राशन कार्ड, मतदाता पहचान पत्र, पारपत्र, आधार कार्ड सं., व्हायटिंग लायसेंस, पीन)):

S.No.	Id Type(पहचान पत्र का प्रकार)	Id Number(पहचान संख्या)
-------	-------------------------------	-------------------------

(h) Occupation (व्यवसाय):

(i) Address(पता):

S.No. (क्र. सं.)	Address Type (पता का प्रकार)	Address (पता)
------------------	------------------------------	---------------

Audited
M/Amr
Naib Tehsildar
Dharamshala

H.P.POLICE/हिमाचल प्रदेश पुलिस

I.I.F.-1 /एकीकृत जाँच फार्म-1

1	Present Address	VILLAGE-SIDHPURGHAR, PS-JWALI, DISTRICT-POLICE DISTRICT NURPUR, STATE-HIMACHAL PRADESH, INDIA
2	Permanent Address	VILLAGE-SIDHPURGHAR, PS-JWALI, DISTRICT-POLICE DISTRICT NURPUR, STATE-HIMACHAL PRADESH, INDIA

(J) Phone number (दूरभाष न.):

Mobile (मोबाइल न.): 91-8894101183

7. Details of known/suspected/unknown accused with full particulars (ज्जात/ संदिग्ध /अज्ञात अभियुक्त का पुरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Parmanent Address (स्थायी पता)
1	RAJAN MANKOTIA	Father:SEHDEV	VILLAGE-SIDHPURGHAR,PS-JWALI, DISTRICT-POLICE DISTRICT NURPUR, STATE-HIMACHAL PRADESH,INDIA	VILLAGE-SIDHPURGHAR,PS-JWALI, DISTRICT-POLICE DISTRICT NURPUR, STATE-HIMACHAL PRADESH,INDIA
2	PARAMJEET KOUR	Husband:RAJAN MANKOTIA		

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित सम्पत्ति का विवरण (यदि आवश्यक हो, तो अलग पृष्ठ नल्थी करें)):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Nature Property (प्रकृति संपत्ति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	-----------------------------------	---------------------	---------------------------------

10.Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य (रु में)):

11.Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी.संख्या)
-----------------	----------------------------------

12.First Information contents (Attach separate sheet, if necessary) (प्रथम सूचना तथ्य (यदि आवश्यक हो, तो अलग पृष्ठ नल्थी करें)):

इस समय एक अदद आदेश पत्र No.2419 DATD 27.06.2025 /JMFC/Jawali/2025 U/S 175(3) BNSS माननीय अदालत LD JMFC JAWALI शिकायतकर्ता सचिन गुलेरिया पुत्र श्री बुद्धि सिंह गांव व डाकखाना सिद्धपुरघाड़ तहसील ज्वाली जिला कांगड़ा हि0 प्र0 के वजरिया डाक प्राप्त थाना हुआ है। जिसका मजबूत जैल है-In the Court of Judicial Magistrate first Class Jawali, Distt. Kangra H.P. Sh. Sachin Guleria aged 25 years S/o Sh. Budhi Singh R/o Village & post office Sidhpurghar Tehsil Jawali Distt. Kangra H.PComplainant Versus 1. The Station House Officer Jawali, District Kangra H.P. 2. Sh. Rajan Mankotia S/o Sehdev 3. Smt. Paramjeet kour W/o Rajan Mankotia Both resident of Village Sidhpurghar, P.O. Sidhpurghar, Tehsil Jawali Distt. Kangra H.P. Respondents Accused Persons Application under section 175(3) of BNSS for directing the Station House Officer of police Station Jawali to register FIR against the accused persons under the relevant provisions of Bharatiya Nyaya Sahinta, 2023 and to investigate the matter in accordance with law. Sir, The complainant respectfully submitted as under:- 1. That the complainant is a law-abiding citizen, he is permanent resident of the above-mentioned address, and holds the responsible position of the Member in Panchayat Committee, Village Sidhpurghar Tehsil Jawali Distt. Kangra H.P. He is filing this complaint in the interest of justice. 2. That on 14.03.2025, at Village Sidhpurghar, P.S. Jawali, District Kangra, Himachal Pradesh, the complainant was inspecting the construction work of a retaining wall as part of his official duty as a Member of the Panchayat Committee. 3. That while the complainant was ensuring the proper execution of the public development work at village Sidhpur Ghar near Govt. School, the accused persons came to the spot and initiated an argument without any justification, objecting to the complainant's presence and official duties. 4. That Sh. Rajan Mankotia & Paramjeet Kour suddenly became aggressive, they have obstructed the complainant from proceeding towards the public work, wrongfully restrained and physically assaulted him by slapping and giving multiple blows, causing physical pain and humiliation in front of villagers. 5. That Smt. Paramjeet Kour used abusive and derogatory language against the complainant and attempted to instigate a quarrel, thereby insulting and provoking the complainant in public while he was performing his official duty. 6. That

Rajm/10
Nait Tehsildar
Dharamshala

H.P.POLICE/हिमाचल प्रदेश पुलिस

I.I.F.-I /एकीकृत जाँच फार्म-I

during the incident, the accused persons also threatened the complainant with dire consequences, creating fear and obstructing the complainant from carrying out his official Gram Panchayat duties. That the actions of the accused persons not only caused harm to the complainant but also disrupted the official Panchayat work. 7. That the complainant including the panchayat members reported the matter to Police Station Jawali on 14.03.2025. He was medically examined by the medical officer in Civil Hospital Jawali. A report to this incident had also been entered in the Police Station Jawali vide Rappat No. 11 dated 14/03/2025. However, despite this formal report, the police failed to take any action or register an FIR, showing bias and negligence, and not investigated the matter properly. Copy of Application dated 14/03/2025, Rappat No. 11 dated 14/03/2025, and MLC of the Complainant are enclosed for kind perusal of the Hon'ble Court. 8. That the complainant also underwent a medical examination on 15.03.2025, where an X-ray of the chest and dorsal spine was conducted. Though no fractures were detected, the medical report advises clinical correlation and follow-up, confirming that the complainant required medical evaluation due to the assault. Copy of the X-Ray reports is attached. 9. That since the police of P.S. Jawali in connivance with the accused persons has not recorded the statement of the complainant and the other witness as per their version, and not properly investigated the matter, as the accused persons are very influential persons and have managed the investigating agency due to their political approach. 10. That thereafter on 29/03/2025 the complainant again submitted an application to SHO Police Station Jawali for proper investigation. The said application has been received by police station Jawali vide dairy no. 110/Dasti, but no action had been taken by police on this application. Copy of Application dated 29/03/2025, is enclosed for kind perusal of the Hon'ble Court. 11. That thereafter on 30/04/2025 the complainant had sent an application to SP Nurpur by post requesting to take action in this matter with request to direct SHO concerned to register FIR and to investigate the matter in accordance with law, but no action had been taken by police on this application. Copy of Application dated 30/04/2025, along with original postal receipt is enclosed for kind perusal of the Hon'ble Court. 12. That in view of the above detailed circumstances the complainant is no option except to approach the Hon'ble court for issuance of directions to SHO, police station Jawali to register the FIR in this regard and to investigate the matter properly in accordance with law. 13. That the present application has been filed within the period of limitation. 14. That an affidavit in support of the application is enclosed herewith. In view of above, it is humbly prayed that SHO of Police Station Jawali may kindly be directed to register an FIR against the accused persons under the relevant provisions of the law and thereafter to investigate the matter thoroughly in the interest of justice. Place :- Jawali dated 14/5/25 sd/- English Sachin complainant through counsel Sh. Sahab Singh Advocate Jawali अज थाना - हस्व आमदा आदेश को शब्द व शब्द लिखा गया । जो मजबूत आदेश पत्र से मामला जुर्म जेर धारा 126(2),115(2),352,3(5) BNS का वकूह में आना पाया जाने पर मुकदमा वरखिलाफ आरोपीयान उपरोक्त के दर्ज रजिस्टर थाना किया जा रहा है । इन्द्राज मुतलका रजिस्ट्रात में हस्व जात्ता करवाया जा रहा है । FIR की पांच जरूरी प्रतियां वजरिया प्रिंटर के निकालकर अफसरान वाला व अदालत मिजाज की सेवा में भेजी जा रही है । मिसल मुकदमा अलग से तैयार करके तफतीश हेतु खुद की तैहवील में लिया जा रहा है ।

-25-

Sachin
Narb Tensida
Dharamshala

H.P.POLICE/हिमाचल प्रदेश पुलिस

I.I.F.-I / एकीकृत जांच फार्म-I

13. Action taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका नद सं. 2 में उल्लेख धारा के तहत है |):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

Jeevan Singh (Asst. SI (Assistant Sub-Inspector)) / null

or (या)

(2) Directed (Name of I.O.):(जांच अधिकारी का नाम):

Rank (पद):

No(सं.):

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) or(या)

(3) Refused investigation due to(जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S.(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)

R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant.

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature/हस्ताक्षर

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name(नाम): jeevan Singh

Rank (पद): Asst. SI (Assistant Sub-Inspector)

No(सं.): 02

15. Date and time of dispatch to the court

(अदालत में प्रेषण की दिनांक और समय):

[Handwritten Signature]
 Naib Tehsildar
 Dharamshala

H.P.POLICE/हिमाचल प्रदेश पुलिस
I.I.F.-I /एकीकृत जाँच फार्म-I

Attachment to Item 7 of First Information Report (पथम सूचना रिपोर्ट के मव 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:(If known/seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि प्क्यात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth	Build (बनावट)	Height(cms.) (ऊँचाई(से.मी))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male	2000				
2	Female	1995				

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (शाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहननामा)
8	9	10	11	12	13

Place Of (का स्थान)					Others (अन्य)
Burn Mark (जले हुए का निशान)	Leucoderma (धवल रोग)	Mole (मस्सा)	Scar (शाल)	Tattoo (गुदे हुए का)	
15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

hophm
Naib Tehsildar
Dharamshala

— x —

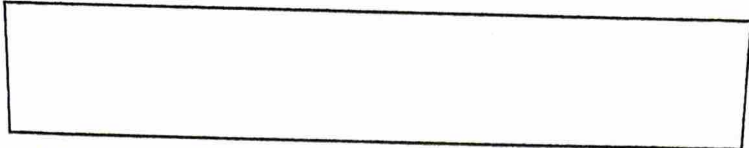
Annexure R-3



Avested
M/ma
Naid Tehsil
Dharamshala



Arveste d
Nab Tehsilda
Dharamshala



IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI

Suit/Appeal No. DA - 497/2025 JURISDICTION OF 201

In re:-

PARAMJEET MANKOTIA

Plaintiff(s) or Petitioner(s)

Appellant(s) Complainant(s)

VERSUS

STATE OF HP. & ORS.

Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we HEMRAJ BAIKWA, S/O RAM KARAN BAIKWA AGED - 39 YEARS, POSTED AS D.C. KANGRA, H.P.

The above named RESPONDENT NOS - 1-5 & 7.

ANIL JARYAL, ADV - 013587/16. do hereby appoint

Ch-109, BLOCK 03 - DHC.

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 06.03.2025 201 Accepted subject to the terms of the fees.

Advocate

AS
013587/16
ANIL JARYAL

Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

**Deputy Commissioner
Kangra at Dharamshala (H.P.)**

